

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**IA 5683/2023 IA 50/2024 In C.P. (IB)/530(MB)2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

**NAME OF THE PARTIES:      UNION BANK OF INDIA V/s ROLTA**  
**INDIA LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

Sandeep Bajaj, Aakanksha Nehra and Gunjan Nayyar, Advocates for the Resolution Application in IA 5583 of 2023 and IA 50 of 2024.

**IA No. 50/2024 –**

1. Mr. Niket Harit, Advocate i/b Manoj Harit And Co. appeared for the Applicant.
2. Learned Counsel for the Applicant informs that arguing Counsel is not available and seeks short accommodation.
3. List this IA on **12.04.2024** for hearing.

**IA No. 5683/2023 -**

1. Learned Counsel for the Applicant seeks short time to argue the matter. No further adjournment shall be granted.
2. Learned Counsel for the RP seeks liberty to place on record additional affidavit. Granted.
3. List this IA on **12.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**